

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3746
ANSWERED ON:16.12.2014
RECOMMENDATION OF LAW COMMISSION
Singh Shri Dushyant

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Law Commission has made a number of recommendations including omission of Section 309 of the Indian Penal Code.
- (b) if so, the details thereof and the reaction of the Government in this regard ; and
- (c) whether the Government proposes to follow all the recommendations of the Law Commission and if so, the details thereof ?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a): Yes, Madam.

(b) to (c) : The Law Commission of India has made a number of recommendations in various reports, including omission of Section 309 from the Indian Penal Code in its 210th Report. Other recommendations, inter alia, pertain to restoration of complaints, compounding of offences, legal reforms to combat road accidents and streamlining Section 498A of IPC.

As the Criminal Law is a State subject and the reports of the Law Commission of India are recommendatory in nature, the decision to amend the provisions of law is taken in consultation with the State Governments/Union Territory Administrations and other stakeholders. Ministry of Home Affairs proposes to accept the recommendations of the Law Commission of India for which necessary action has been initiated.